

**IN THE INCOME TAX APPELLATE TRIBUNAL,
AGRA BENCH, AGRA**

**BEFORE : SHRI SUNIL KUMAR SINGH, JUDICIAL MEMBER
AND
SHRI BRAJESH KUMAR SINGH, ACCOUNTANT MEMBER**

ITA No.425/Agr/2024
Assessment Year: 2017-18

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|--|------------|---|
| Vinod Kumar Gupta, LIG-134, AvasVikas Colony, Agra Road Aligarh (UP) | Vs. | Income-tax Officer, Ward 4(1)(3), Aligarh. |
| PAN : AEDPG1964N | | |
| (Appellant) | | (Respondent) |

| | |
|---------------|----------------------------------|
| Assessee by | None |
| Department by | Sh. ShailendraSrivastava, Sr. DR |

| | |
|-----------------------|------------|
| Date of hearing | 01.04.2025 |
| Date of pronouncement | 01.04.2025 |

ORDER

Per Sunil Kumar Singh, Judicial Member:

This appeal has been preferred by assessee against the impugned order dated 24.09.2024 passed in Appeal No.CIT(A), Aligarh/10765/2019-20 by the Ld. Addl./JCIT(A)-1, Siliguri u/s. 250 of the Income-tax Act, 1961 (hereinafter referred to as "the Act").

2. At the very outset, it is noticed that that the appellant has already moved an application dated 06.03.2025 with a prayer to withdraw the present appeal on the ground that appellant has opted for the Direct Tax

Vivad Se Vishwas Scheme as introduced by the Finance Act, 2024. The same has been accepted by the department.

3. Learned Departmental Representative has no objection.

4. In view appellant's written request, the appeal stands dismissed as withdrawn.

Order pronounced in the open court on 01.04.2025.

Sd/-

**(BRAJESH KUMAR SINGH)
ACCOUNTANT MEMBER**

Dated: 01.04.2025

*aks/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Sd/-

**(SUNIL KUMAR SINGH)
JUDICIAL MEMBER**

Asst. Registrar, ITAT, Agra